

FIR No. 72/2020
PS Kalyanpuri
U/s 307/186/353/34 IPC

28.07.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant/owner of vehicle bearing registration No. UP-13BM-2468.

An application for release of vehicle bearing registration no. UP-13BM-2468 on superdari has been moved by the applicant Nadeem. **The present application has been assigned to undersigned by Ld. CMM (East), KKD, Delhi for disposal.**

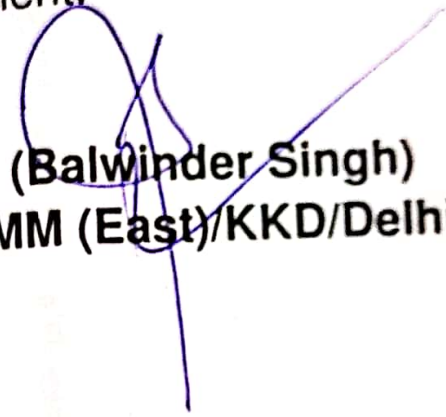
Report filed. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where vehicle bearing registration no. **UP-13BM-2468** can be released to rightful owner, subject to execution of security bond. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report and a security bond.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with the chargesheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State.**

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well. Since, the application has been disposed of, let file be placed before Ld. CMM (East), KKD today itself for information and consignment.



(Balwinder Singh)
Duty MM (East)/KKD/Delhi/28.07.2020

TO THE COURT OF CNM., EAST DISTRICT, KARNATAKA
COURT, DELHI

TO BE:-

STATE

VS.

UP13HM2488

FIR NO. 22/2020

D/S 202/244/113/21 IPC

& 25/27 Arms Act

P.S. KALYANPURI

*Report called
Man Covered
SIR/130/Jan
27/07/20*

25/6/20

APPLICATION FOR RELEASE OF VEHICLE BEARING NO.
UP13HM2488 (TVS APACHE RTR 200) ON SUPERDARI TO THE
UNDER SIGNED APPLICANT U/S 451 CR.P.C.

MOST RESPECTFULLY SHOWETH:-

1. That the above mentioned vehicle has been seized by the Police of Kalyanpuri, due to involvement/theft on 13/02/2020.
 2. That the under signed applicant is the registered owner of the above said vehicle.
 3. That the above vehicle lying in the Malikness of Kalyanpuri Police Station.
- That the applicant wants to release his above said vehicle on superdari and also comply the direction of this Hon'ble Court.

*and FIR is
not available,
I undertake to
file the same*

Ra

26/50/2017

*Pr e/ son Applicant
at press report
called on 28/7/20*

Y
*0mm
29/7/20*

Prayer:

It is therefore, prayed that this Hon'ble Court may kindly be order to release the above said vehicle to the applicant on superdari in the interest of justice.

Madeem

Belthi

Date 24.07.2020

Through

Applicant

(MADEEM)

Ra
Counsel

MADEEM AHMED

Advocate

IN THE COURT OF THE DISTRICT JUDGE

AT DELHI

IN THE MATTER OF